

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No. 538 of 2018

IN THE MATTER OF:

M.Karunakar Reddy

.....Appellant

Vs.

M/s. VK Global & Ors.

.....Respondents

Present :

For Appellant: Ms. Tanya Chandra, Advocate

For Respondents: Mr. Ashok Juneja, Advocate

O R D E R

22.04.2019 - The notice was issued on Respondent(s) but returned unserved twice because of incomplete address. In the circumstances, the Appellant(s) were directed to make publication in two newspapers by an order dated 4th January, 2019. In spite of the same, no publication was made by the Appellant(s). Subsequently, the matter was taken up after one and half months on 25th February, 2019 but in spite of another opportunity given and more than four and half months have passed, no notice have been published by the Appellant(s). In the circumstances, the appeal stands dismissed against the Respondent(s).

Learned counsel for the Appellant submits that he had no instructions to pursue the appeal. In view of such submission, we dismiss the appeal for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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